

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory
of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 9088- JK (LD) of 2026

DATED:- 23 - 07 - 2026

Sanction is hereby accorded to the appointment of Officer's of General Administration Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to the Government

Dated:- 23.07.2026

No:- LAW-OIC/7/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/Secretary to Government, General Administration Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No.9088- JK (LD) of 2026 dated 23.07.2026

S No.	Title of the Case	OIC
1	T.A No. 313/2020-titled Ashok Kumar Pandita Vs Union Territory of J&K and others.	Ms. Nipun Tickoo (JKAS), Under Secretary to Government, General Administration Department,
2	O.A. No. 774/2024 titled Ashok Kumar Ranchhodbhai Parmar Versus Union Home Secretary, Ministry of Home Affairs, North Block Government of India, New Delhi and Ors.	Mr. Vikas Verma, Additional Secretary to Government, General Administration Department

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